

DIVISION BENCH  
COURT - II

O-201

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/980(KB)2018  
IA(I.B.C)/326(KB)2021, IA(I.B.C)/216(KB)2024,  
IA(I.B.C)/438(KB)2020, IA(I.B.C)/796(KB)2023,  
IA(I.B.C)/1307(KB)2020, IA(I.B.C)/610(KB)2022,  
IA(I.B.C)/466(KB)2020, IA(I.B.C)/613(KB)2020,  
IA(I.B.C)/790(KB)2021, IA(I.B.C)/1177(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>TH</sup> FEBRUARY 2024, 10:30 A.M**

IN THE MATTER OF	UNION BANK OF INDIA VS PKS LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Jishnu Chowdhury, Adv. ] For the Suspended Board.  
Mr. Kuldeep Mullick, Adv. ]  
Mr. Aritra Basu, Adv. ]  
Mr. Souvik Sona, Adv. ]  
  
Ms. Urmila Chakraborty, Adv. ] For the Liquidator.  
Ms. Sreenita Thakur, Adv. ]  
Ms. Rishita Sarkar, Adv. ]  
Mr. Ashok Kumar Agarwal, Adv. ] Liquidator-in- Person.  
  
Mr. Kanakabha Roy ] For the Erstwhile Resolution Professional in  
] IA(I.B.C)/610(KB)2022

**ORDER**

1. Ld. Counsel/Authorised Representative for the parties present.
2. **Corrigendum:** -
  - a. In the order dated 08<sup>th</sup> January, 2024 Para Nos. 2 and 4 will be deleted from this order.
  - b. Rest of the order dated 08<sup>th</sup> January, 2024 shall remain unchanged.

Ar.

3. **IA(I.B.C)/216(KB)2024:**

- a. This IA has been filed by the Liquidator to place on record the 7<sup>th</sup> Progress Report, which is placed at page nos. 1 to 7 of the application. This IA is supported by an affidavit which is placed at page nos. 8 and 9 of the application. The 7<sup>th</sup> Progress Report is taken on record, and this IA is accordingly **allowed and disposed of.**

4. **IA(I.B.C)/1959(KB)2023:**

- a. This IA was not listed on Board today. Upon mentioning this IA is taken up.
- b. This IA has been filed by the Liquidator to place on record the 6<sup>th</sup> Progress Report, which is placed at page nos. 1 to 6 of the application. This IA is supported by an affidavit which is placed at page nos. 7 and 8 of the application. The 6<sup>th</sup> Progress Report is taken on record, and this IA is accordingly **allowed and disposed of.**

5. **IA(I.B.C)/610(KB)2022:**

- a. SBI and STC Banks have not yet to release the payments. Therefore, it was directed to be released payments in our previous order 27.02.2023.
- b. Therefore, issue notice to the said respondents to engage a suitable counsel or to send their representative with instructions on the next date of hearing, **failing which appropriate orders would be passed against them.**
- c. Registry is directed to issue notice to respondents by way of speed post and by e-mail and place the tracking information on record.
- d. The said respondents are directed to release the amounts that are dues from them within a period of seven days from the date of receipt of a copy of this order.
- e. List this matter for arguments on **08.03.2024.**

6. List the main CP along with rest of the IAs for arguments on **08.03.2024.**

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**